

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-348(ND)/2017

CORAM:

**PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2019.**

**NAME OF THE COMPANY: M/s. Rachna Sarees Vs. Charming Apparels
Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: U/s 9 of IBC Code, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: Ms. Heerika Shulka, CS for the Petitioner

Mr. Rahul Mendiratta, Advocate for the Petitioner

Mr. Rishi Sood for Mr. Atul Jain, Ex-Director

Mr. Vaibhav Jain for Mr. Rahul Jai, Ex-Director

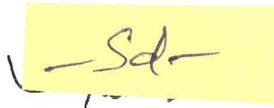
Mr. Jayant Mehta, Advocate for R-3

ORDER

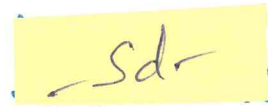
Ld. Counsel appearing for the Ex-Directors pray for some time to file the reply to the RP's application under Section 19(2) and Section 60 of the Code. List this CA 325/2019 for arguments and disposal on 17th May, 2019.

CA 573/2019 has been filed by the Operational Creditor being aggrieved by rejection of the claim of the RP. Notice of this application is accepted by Ld. CS appearing for the RP. Reply, if any, be filed.

To come up on 17th May, 2019.



**(Dr. V.K. Subburaj)
Member (T)**



**(Ina Malhotra)
Member (J)**